THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated, Shillong 24th November, 2015

NO.HCM.II/109/2015/369/ The Syllabus Details appended herein below is the Syllabus Details` for the post of Grade-II, Meghalaya Judicial Service, notified vide this Registry's Advertisement No.HCM. II/109/2015/ 1819 dated 30th June 2015, is hereby notified for information of all concerned.

GRADE-II JUDICIAL OFFICER'S EXAMINATION MEGHALAYA JUDICIAL SERVICE SYLLABUS

(1) The Written examination shall be of **3(three)** papers of **150 marks each** comprising questions on the following subjects:-

SI. No.	Paper	Marks
1.	Paper-I: General Awareness and English Language	150 marks
	(a) A short Essay of about 300 words [40 marks]	
	(b) Précis writing consisting of about 150 words [30 marks] •	
	(c) Judgment writing [30 marks]	
	(d) General Aptitude Test of about 50 multiple choice	
	questions [50 marks]	
2.	Paper-II: Procedural Law- Civil and Criminal	150 marks
	(a) The Code of Civil Procedure, 1908.	
	(b) The Code of Criminal Procedure, 1973.	
	(c) The Indian Evidence Act, 1872.	
	(d) The Limitation Act, 1963.	
	(e) The Court Fees (Meghalaya) Amendment Acts.	
	(f) The Indian Stamps (Meghalaya) Amendments Acts.	
3.	Paper-III: Substantive Law	150 marks
	(a) The Indian Penal Code, 1860.	
	(b) The Juvenile Justice (Care and Protection) Act, 2000.	
	(c) The Specific Relief Act, 1963.	
	(d) The Negotiable Instruments Act, 1881.	
	(e) The Transfer of Property Act, 1882.	
	(f) Law of Torts	
	(g) Jurisprudence and Constitution of India.	
4.	Total	450 marks

- (2) Duration of the written examination shall be of 3(three) hours for each paper.
- (3) Appearing in each Paper will be compulsory.
- (4) There shall be Personal Interview Test of 50 marks.
- (5) All candidates who obtain 60(sixty) percent or more marks in the written examination shall be eligible for Personal Interview. Provided that Scheduled Caste/Scheduled Tribe/OBC candidates who obtain 50 (fifty) percent or more marks in the written examination shall be eligible for the Personal Interview.
- (6) Selection of candidates shall be made on the basis of marks obtained in the written examination and Personal Interview.
 - The object of the Personal Interview is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.

(7) All necessary steps not provided for in these foregoing Rules for recruitment shall be decided by the High Court.

REGISTRAR GENERAL